

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 115  
**(IB)-694(PB)/2018**

**IN THE MATTER OF:**

**L & T Finance Ltd.**

.... **APPLICANT / PETITIONER**

**Vs**

**Zillion Infraprojects Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.12.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the applicant: Mr. Alok Bhachwat, Shailendra Singh, Advs.

For the Respondent:

**ORDER**

Pleadings are complete.

A new counsel Mr. Sharma for the respondent has now put in appearance. He seeks and is granted one week's time to file his vakalatnama and resolution of corporate debtor.

List for arguments on 10.01.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**